

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Order: 23.11.2000

OA 534/2000

Dr. B. Jena son of Durga Charan Jena aged about 54 years resident of Kota and working as Chief Medical Officer, P&T Dispensary, Kota.

.... Applicant.

Versus

1. Union of India through the Secretary to the Government of India, Department of Posts, Ministry of Communications, New Delhi.
2. Member (Personnel), Postal Services Board, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
3. Postmaster General, Rajasthan Southern Region, Ajmer.
4. Dr. R.D. Gupta, Chief Medical Officer Incharge, P&T Dispensary, Kota.

.... Respondents

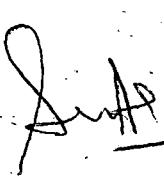
Mr. K.L. Thawani, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial).
Hon'ble Mr. Gopal Singh, Member (Administrative).

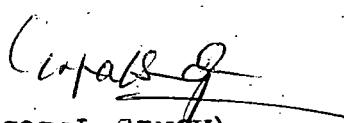
ORDER

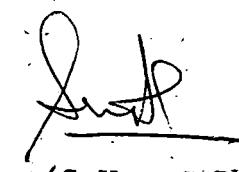
(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))


Heard on admission. The relief sought by the applicant in this OA is to direct the respondents to pass an order to make the applicant Chief Medical Officer Incharge, P&T Dispensary, Kota, as he is senior most and has been given higher grade than Shri R.D. Gupta, who is presently working as Chief Medical Officer, P&T Dispensary, Kota.

2. The learned counsel for the applicant submits that the applicant has filed so many representations but not replied. He submits that applicant filed a representation to Shri S.C. Dutta, Member (Personnel), Department of Posts, Dak Bhawan, Sansad Marg, New Delhi on 7.3.2000, copy of which is annexed at Annexure A-5. He also submits that vide letter at Annexure A-9, Deputy Director General (Medical), Northern Region, Lucknow has given directions to Postmaster General, Southern Region, Ajmer to pass an order in favour of the applicant as the applicant is seniormost Doctor in P&T Dispensary, but Kota Postmaster General, Southern Region, Ajmer has not issued any order in this regard.

3. We, therefore, direct respondents no. 2 & 3 to pass a reasoned and speaking order within six weeks from the date of receipt of copy of this order with reference to the letters at Annexure A-9 and Annexure A-10. If the applicant feels aggrieved by the reply given by the respondents, he will be at liberty to approach the proper forum, if so advised, with the above directions, this OA is disposed of at the stage of admission. Copy of OA with entire Annexures may be sent to respondents nos. 2 & 3 for necessary action.


(GOPAL SINGH)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)